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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


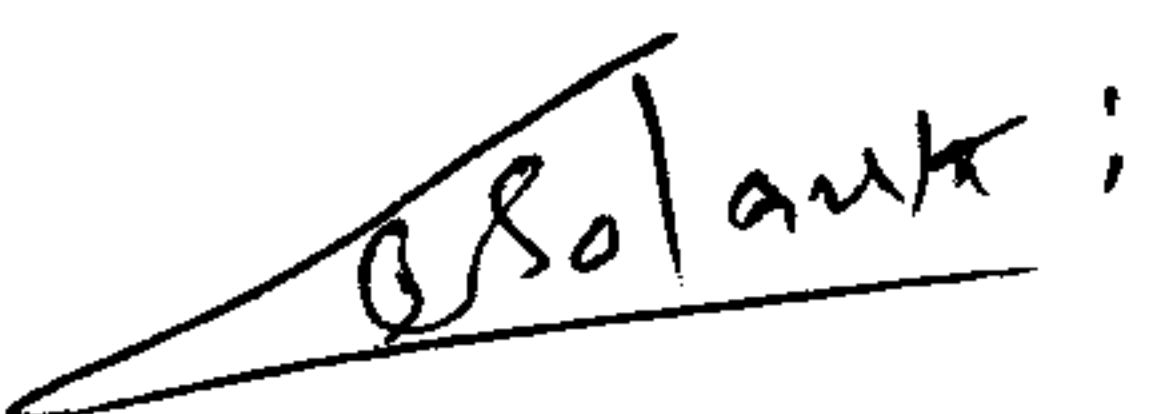
IA 19/2018 in C.P. (I.B) No. 155/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018**

Name of the Company: Purushottam Mukunddas Lohia & Anr.
V/s.
IPEX India Pvt. Ltd. & Ors.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MIHIR H. PATHAK	ADVOCATE	APPLICANT	
2.	Chandrasinh Solanki	Advocate	Respondent	

ORDER

Learned Advocate Mr. Mihir Pathak present for Operational Creditor/Applicant.
Learned Advocate Mr. Chandrasinh Solanki present for Respondent in IA 19/2018.

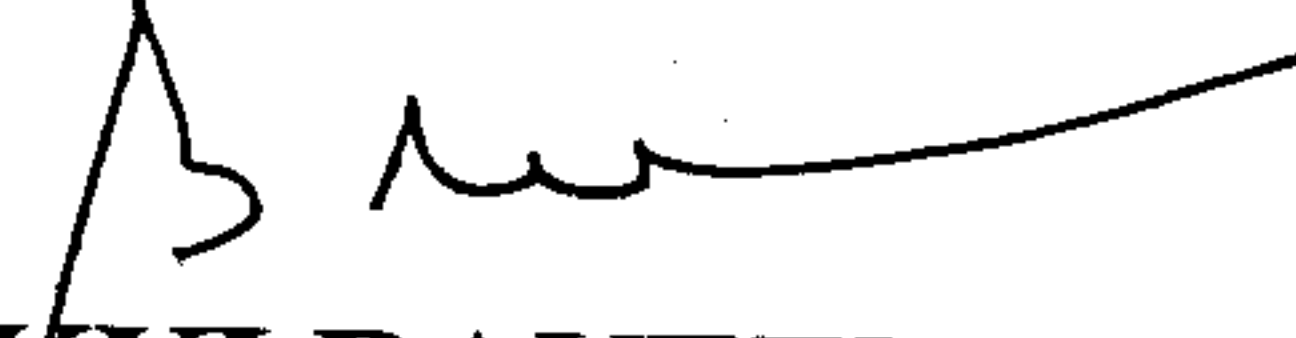
Learned Advocate Mr. Chandrasinh Solanki filed Vakalatnama for Respondent.

Respondent shall file reply in IA 19/2018 within two weeks serving a copy in advance to other side.

List the matter on 01.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 5th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL